

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(CAA)-187(PB)/2017

IN THE MATTER OF:

Kaizen Life Science Pvt. Ltd.
And Bullish Trading Pvt. Ltd.

.... Applicant/petitioner

Order under Section 230-232 of the Companies Act

Order delivered on 09.02.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

SH. S.K. MOHAPATRA
Hon'ble Member (T)

For the Applicant/Petitioner : Mr. Rajiv K. Goel, Adv.
For the Income Tax Deptt. : Ms. Lakshmi Gurung, Standing Counsel
With Mr. Omkar Singh, Adv.
For RD(NR)/ROC, Delhi : Mr. Manish Raj, Co. Prosecutor
For the OL, Delhi : Mr. Ajeyo Sharma, Adv. for Mr. Amish
Tandon, Adv.

ORDER

Learned Counsel for the petitioner requests for some time to file response to the objections raised by the Income Tax Department. Let needful be done within four weeks' with a copy in advance to the standing Counsel for the Income Tax Department.

List for arguments on 26th March, 2018.

Sd/-
(M.M. KUMAR)
PRESIDENT

Sd/-
(S.K. MOHAPATRA)
MEMBER (TECHNICAL)